

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5988/2014

NAGAR NIGAM LUCKNOW

Appellant(s)

VERSUS

SMT. KRISHNA DEVI & ORS.

Respondent(s)

(IA No.74797/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.74798/2017-EXEMPTION FROM FILING O.T. and IA No.77885/2017-APPROPRIATE ORDERS/DIRECTIONS and IA No.77887/2017-EXEMPTION FROM FILING O.T. is to be listed and IA No.13842/2018-EXEMPTION FROM FILING O.T. TO BE LISTED AFTER OBTAINING DIRECTIONS OF COMPETENT AUTHORITY)

Date : 23-07-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTAFor Appellant(s) Mr. Pankaj K. Singh, Adv.
Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Yash Pal Dhingra, AORFor Respondent(s) Mr. Kamini Jaiswal, AOR
Mr. Amit Pawan, AOR

UPON hearing the counsel the Court made the following

O R D E R

Last opportunity is granted to Nagar Nigam, Lucknow to file a reply within two weeks.

It is made clear that if reply is not filed within the time specified, the application will be heard on its own merits.

Signature Not Verified



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MEENAKSHI KOHLI
Date: 2018.07.24
17:19:19 IST
Reason: I am the author of this document.

(MEENAKSHI KOHLI)
COURT MASTER(KAILASH CHANDER)
COURT MASTER